

the year 1996 was 721 as against 948 during the preceding year.

(c) to (e) 'Police' and 'Public Order' being State subjects, the registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments.

The provisions of the Antiquities (Export Control) Act, 1947, which prohibits the export of antiques out of India except under a licence issued by the competent authority, have been brought to the notice of diplomatic missions in India. The Government also lays stress on modernisation and strengthening of infrastructure relating to intelligence and enforcement agencies so as to enable them to take more effective steps to prevent smuggling of antiques/ idols, etc. out of the country.

Barren Land

5812. SHRI TARACHAND BHAGORA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the area of forest land in hectares depicted as barren in Rajasthan and the area out of such land lying in the tribal region; and

(b) the steps taken by the Government to make these areas fertile?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) The information is being collected and would be laid on the Table of the House.

[Translation]

World Bank assistance for Chambal Valley

5813. SHRI MANHARAN LAL PANDEY:
DR. RAM LAKHAN SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are contemplating to seek the World Bank aid for the development of Chambal Valley in Madhya Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD. (SHRI CHATURANAN MISHRA): (a) and (b) There is no proposal under consideration for seeking World Bank aid for the development of Chambal Valley in Madhya Pradesh.

(c) No project proposal has been received by the Ministry of Agriculture in this regard.

[English]

Industrial Pollution

5814. SHRIMATI SHEELA GAUTAM :
SHRI T. GOPAL KRISHNA:
SHRI SHIVRAJ SINGH:
SHRI RAM KRIPAL YADAV:
SHRI LAKSHMAN SINGH:
SHRI VISHVESHWAR BHAGAT :
PROF. AJIT KUMAR MEHTA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether after the order of the Supreme Court, the Government have made any survey to identify the polluting industries located in the residential areas which continue to operate clandestinely despite measures taken by the Government in this regard;

(b) if so, the details thereof; and

(c) the action taken by the Government against these polluting units in the cities?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) Yes, Sir. The Government of Delhi had conducted a survey during January-March, 1996 of industries located in Delhi. Out of 1.26 Lakh industries surveyed, nearly 98,000 industries are located in the non-conforming areas as per provisions of the Master Plan Delhi 2001. The non-conforming industries are mainly located in un-authorised colonies, lal dora villages, resettlement colonies and walled city of Delhi and other residential pockets.

In pursuance of Hon'ble Supreme Court order dated 19.04.1996 in I.A. No. 22 in Civil Writ Petition No. 4677/85 - M.C. Mehta Vs. Union of India & Others, a High Power Committee headed by Principal Secretary-cum-Commissioner of Industries, Government of Delhi was constituted with a view to ensuring that the provisions of the Master Plan are complied with. All the industries operating in the residential areas of National Capital Territory of Delhi were required to approach the Committee for grant of permission to run their industries in the residential areas and the industries unable to obtain the necessary permission from the Committee were required to stop operating from the residential areas with effect from 1.1.1997.

Government of National Capital Territory of Delhi under the directions of the Court have identified 102 acres of developed land in the existing industrial estates/areas and seven locations in North Delhi with an approximate total area of 4800 acres for relocation of the industries. The Government of National Capital Territory of Delhi have notified 1300 acres of land for acquisition and development of new industrial estates for relocation of industrial units